

Order for payment by Sheriff. (Rule 342)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY ORDINARY
ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

	Rs.	P.
Amount of <u>decree</u> order		
inclusive of costs.		
Costs of previous execution		
Costs of this Order		
interest at		
per cent.		
Total		

Upon Reading the certificate of the Prothonotary and Senior Master dated the day of 19 hereto annexed and marked "A", it is ordered that the Sheriff of Bombay do pay to the Plaintiff the moneys mentioned in his certificate dated the day of 19 or so much thereof as may be sufficient to satisfy the decree and Rs. for costs of this order after deducting thereout his poundage and other incidental charges unless the said moneys are otherwise attached in his hands.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for